

A3
T

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA) no. 495 of 1988.

Nanhey Lal applicant.

Versus

Divisional Engineer (II) N.E.Railway
Izatnagar, Bareilly and another ... Respondents.

Hon'ble D.S.Misra, A.M.
Hon'ble G.S.Sharma, JM.

(Delivered by Hon'ble DSMisra)

In this application under Section 19 of the A.T. Act XIII of 1985, the applicant has sought the quashing of the order of his dismissal and issue of a direction to the respondents to consider the representation of the applicant to reinstate him in service and impose some minor punishment. A copy of the impugned order of punishment has been filed as Annexure I to the application. This order was passed by the disciplinary authority and received by the applicant on 2.4.1979. This order was passed after careful consideration of the representation of the applicant in reply to the memo of show cause notice dated 7.12.1978. It appears that no appeal against the impugned order of punishment was filed by the applicant either within the prescribed time, or within any reasonable time allowed by the appellate authority.

2. We have heard learned counsel for the applicant, who contended that the applicant had made some
be

AB2
(A)

-2-

representations but no documentary evidence in support of any such representation or appeal filed by the applicant has been brought on record. We are of the opinion that the application is highly belated and not maintainable under Section 21 of the A.T.Act, 1985.

The application is rejected at the admission stage.

Subrahmanya

J.M.

Bhima

A.M.

JS/19.8.88